SIKKIM

GOVERNMENT GAZETTE

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HIGH COURT OF SIKKIM
GANGTOK

No. 61/Judl./HCS. Date:- 22.11.2021

NOTIFICATION

In exercise of the powers conferred by Section 8 of the High Court of Judicature (Jurisdiction and Powers) Proclamation of 1955 and all other powers enabling in this behalf, the High Court of Sikkim makes the following rules to amend the Sikkim High Court (Practice and Procedure) Rules, 2011.

1. **Short Title and Commencement:**

(a) These Rules may be called the "Sikkim High Court (Practice and Procedure) Amendment Rules, 2021".

(b) These Rules shall come into force with immediate effect.

2. **Amendment of Appendix A (II) of the Sikkim High Court (Practice and Procedure Rules) 2011.**

In the existing Appendix A (II) under the heading "(II) Other Civil Proceedings", after serial no. 20, the following shall be inserted:

"(21) Appeals under the Commercial Courts Act, 2015- Com.A."

By Order,

REGISTRAR GENERAL

S.G.P.G. - 361/Com.2/Gazette/100 Cps./02.12.2021